

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:611

ANSWERED ON:08.05.2015

SHELTER HOMES FOR WOMEN

Sonkar Shri Vinod Kumar;Teli Shri Rameswar

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the Government has set up shelter/temporary shelter homes for women including widows/children including destitute orphans and homeless/old age persons and provided adequate basic facilities therein in the country, if so, the details thereof alongwith criteria/norms and the number of such homes set up in the country during each of the last three years, State/UTwise;

(b) the details of the funds provided by the Government for setting up of the the said homes along with its utilization reported by the States/UTs during the said period, State/UTwise;

(c) whether the cases of corruption/irregularities/diversion of funds in setting up of such homes have come to the notice of the Government during the said period and , if so, the details thereof, State/UTwise alongwith the action taken/being taken in such cases so far and the mechanism put in place for monitoring of such homes in the country;

(d) whether the Government has received proposals from States/UTs for setting up of new shelter homes for women and children in the country and if so, the details thereof, State/UTwise including Assam alongwith the action taken/being taken by the Government on such proposals so far, State/UT-wise: and

(e) the other steps taken/being taken by the Government to ensure adequate shelter homes for such women and children in the country?

Answer

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI)

(a)to(e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO.611 ON 08.05.2015 ASKED BY SHRI RAMESWAR TELI AND SHRI VINOD KUMAR SONKAR

(a) The Government in the Ministry of Women and Child Development is implementing the following two shelter based schemes for women in difficult circumstances.

i. Swadhar Scheme ; Swadhar scheme was launched in 2002 for rehabilitation of women in difficult circumstances. The beneficiaries include widows deserted by their families and relatives, women prisoners released from jail and without family support, women survivors of natural disasters, women victims of terrorist/extremist violence and similarly placed women in difficult circumstances, who do not have any family support and without any economic means of survival. The scheme provides shelter, food, clothing , counseling, medical and legal aid and care to such women.

ii. Short Stay Home Scheme: The Short Stay Home scheme for women and girls was introduced in 1969. Under the scheme residential temporary accommodation and maintenance and rehabilitative services are provided to women and girls rendered homeless due to family discord, crime, violence, mental stress and social ostracism. The scheme is being implemented by the Central Social Welfare Board.

The implementing agencies are Social Welfare/Women and Child Welfare Department of the State Government, Women's Development Corporations, Urban Local Bodies, reputed Public/Private Trusts or Voluntary Organisations who are willing to take up the responsibility of rehabilitating such women.

Details of Swadhar/Short Stay Homes State/UT wise are given at Annexure -I. No new projects under the schemes were sanctioned during the last three years.

The Ministry of Women and Child Development provides financial support to set up Shelter/Temporary Shelter Homes for Children including destitute and homeless under Integrated Child Protection Scheme (ICPS) and adequate basic facilities are being provided as per Juvenile Justice Act, 2000. The number of such Homes in the country, as on date, State/UTwise is at Annexure II. Under ICPS, financial assistance is provided to States and Uts for setting up and maintenance of Children's Homes including Specialized Adoption Agencies (SAAs) either by itself or in association with voluntary organizations for reception of children in need of care and protection. Based on the recommendations of the States/Uts, the financial proposals for receiving grants under the ICPS, are

considered and approved by the Central Government.

(b) Swadhar and Short Stay Home schemes are Central Sector Schemes under which funds are directly released to implementing agencies which are mainly NGOs. As such State/UT wise allocation is not made under these schemes. Details of grant released during the last three years under Swadhar and Short Stay Home Schemes to the implementing agencies are given at Annexure- III 'A' and Annexure III 'B'. The details of funds provided by the Government for setting up homes under ICPS along with its utilization reported by the States/Uts during the last three years, State/UT -wise is at Annexure-IIIC`.

(c) No, Madam.

(d) No project proposals under Swadhar Scheme were received after 01.12.2009. Under ICPS, proposals from 10 States have been received. Details of proposals received , State/UT-`, vise, is given at Annexure IV.

(e) The schemes of Swadhar and Short Stay Home have been merged providing for sanction of new projects by the concerned State Governments.